



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ६, अंक ४८(५)]

सोमवार, डिसेंबर २८, २०२०/पौष ७, शके १९४२

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असाधारण क्रमांक १०३

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Public Universities (Second Amendment) Act, 2020 (Mah. Act No. XXXIV of 2020), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

BHUPENDRA M. GURAO,
I/c. Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT NO. XXXIV OF 2020

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 28th December 2020).

An Act further to amend the Maharashtra Public Universities Act, 2016.

WHEREAS both Houses of the State Legislature were not in session;

AND WHEREAS the Governor of Maharashtra was satisfied that
Mah. VI circumstances existed which rendered it necessary for him to take immediate
of 2017. action further to amend the Maharashtra Public Universities Act, 2016, for the
Mah. purposes hereinafter appearing ; and therefore, promulgated the Maharashtra
Ord. XXI Public Universities (Second Amendment) Ordinance, 2020, on the 8th December
of 2020. 2020 ;

AND WHEREAS, it is expedient to replace the said Ordinance by an Act of the State Legislature; it is hereby enacted in the Seventy-first Year of the Republic of India as follows :—

Short title and
commence-
ment.

1. (1) This Act may be called the Maharashtra Public Universities (Second Amendment) Act, 2020.

(2) It shall be deemed to have come into force on the 8th December 2020.

Amendment of
section 109 of
Mah. VI of
2017.

2. In section 109 of the Maharashtra Public Universities Act, 2016 (hereinafter referred to as "the principal Act"),—

Mah. VI
of 2017.

(1) in sub-section (3), in clause (d), after the second proviso, the following proviso shall be inserted, namely :—

"Provided further that, with a view to extend the date of making application for opening a new college or institution of higher learning, scrutiny of application by Board of Deans and forwarding with the approval of Management Council to the State Government and grant of a Letter of Intent by the State Government, for the year 2020-2021, the day or dates referred to in clauses (a), (c) and (d) of sub-section (3), as specified in column (2) of the Table hereto, shall be read as provided in column (3) of the said Table :—

Clauses	day or date provided in existing provision	Day or date provided for Academic Year 2021-22
(1)	(2)	(3)
(a)	before the last day of September of the year preceding the year in which the Letter of Intent is sought.	on or before 31st December 2020
(c)	on or before 30th of November of the year in which such application is received by the University.	on or before 28th February 2021
(d)	on or before 31st January of the immediately following year.	on or before 15th April 2021." ;

(2) in sub-section (4), after clause (a), the following proviso shall be inserted, namely :—

"Provided that, the Management seeking permission to start a new course of study, subject, faculty, additional division or satellite center from academic year 2021-22, may apply to the Registrar on or before the 31st December 2020."

Repeal of
Mah. Ord. XXI
of 2020 and
saving.

3. (1) The Maharashtra Public Universities (Second Amendment) Ordinance, 2020, is hereby repealed.

Mah.
Ord. XXI
of 2020.

(2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the corresponding provisions of the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or issued, as the case may be, under the corresponding provisions of the principal Act, as amended by this Act.